GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4553 ANSWERED ON:30.08.2011 TREATIES ON CRIMINAL MATTERS Panda Shri Baijayant;Pradhan Shri Nityananda

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the names of the countries that have ratified treaties on criminal matters aimed at curbing cross border illegal activities;
- (b) whether such agreements have helped to control insurgent groups along the international borders, strengthen intelligence sharing mechanism and control arms smuggling and drug trafficking; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c) India has so far signed Mutual Legal Assistance Treaty (MLAT) with 35 countries out of which the following 32 countries have ratified the MLATs:

Switzerland, Turkey, United Kingdom, Canada, Kazakhstan, United Arab Emirates, Russia, Uzbekistan, Tajikistan, Ukraine, Mongolia, Thailand, France, Bahrain, South Korea, United States of America, Singapore, South Africa, Mauritius, Belarus, Spain, Kuwait, Bulgaria, Vietnam, Egypt, Mexico, Iran, Myanmar, Bosnia & Herzegovina, Sri Lanka, Australia, Bangladesh.

Amongst the neighbouring countries so far India has signed MLAT with Myanmar (2010), Sri Lanka (2010) and Bangladesh (2011).

MLAT in Criminal Matters is one of the significant legal instruments to improve and facilitate effectiveness of the signatory countries in investigation and prosecution of crime including crime related to terrorism by providing the necessary legal framework for rendering /receiving legal assistance between the signatory countries in Criminal Matters.